

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 480
TO BE ANSWERED ON 06.02.2017**

WELFARE AND SAFETY OF WORKERS/LABOURERS

†480. SHRI RAHUL KASWAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of workers/labourers working in various industries/institutions in the country State/UT-wise and company-wise;**
- (b) whether the Government is implementing any scheme for the safety and welfare of these workers and if so, the details thereof along with the number of workers benefiting therefrom, State/UT-wise;**
- (c) whether the Government has received complaints of exploitation of workers in various companies/institutions in the country and if so, the details thereof along with the action taken by the Government in this regard, State/UT-wise including Delhi;**
- (d) whether there is any proposal to review the labour laws keeping in view the various problems being faced by the labourers across the country; and**
- (e) if so, the details and the current status thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): The Ministry of Labour & Employment do not conduct/compile consolidated data on the number of workers/labourers in absolute terms covering all the companies across various industries/institutions in all the States/UTs of the country. However, as per 5th round of Annual Employment-Unemployment Survey conducted by the Labour Bureau for the year 2015-2016 , the details of workers and labourers working in different Industry Section based on NIC 2008 Code according to Usual Principal Status (UPS) Approach in the country is as given at Annex -I.

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(b): The Government of India has enacted a comprehensive legislation i.e. the Factories Act, 1948, for taking care of the occupational safety, health & welfare issues of the workers employed in manufacturing sector including chemical factories. There are elaborate provisions pertaining to the health, safety, welfare i.e. provisions related to hazardous process, working hours, penal provisions etc. and the Rules prescribed there under to ensure safety of the workers as far as the manufacturing sector is concerned. The Factories Act, 1948 and the State Factories Rules framed there under are enforced by the respective State/UTs and the State/UTs are empowered to carryout inspections for enforcement of the provisions of the Act and the Rules. The Safety, Health and Welfare of persons employed in Mines including Oil & Gas Mines are dealt under the Mines Act, 1952, rules and regulations made thereunder. This Ministry is implementing various schemes including Medical Schemes, Educational Schemes, Social Security Schemes and Housing Scheme etc. under different welfare funds like beedi/Non Coal Mines/Cine for the welfare of the workers who benefited therefrom. The number of building and other construction workers registered with the State Building and other Construction Workers Welfare Boards State/UT-wise is at Annex-II. The State/UT-wise details of Beedi Workers as on 30.06.2015 is at Annex-III.

(c): No such complaints pertaining to Safety and Welfare of workers have been received in the Office of Chief Labour Commissioner (Central). However, under Building and Other Constructions Workers Act, 1996 and Contract Labour (Regulations and Abolitions) Act, 1970, if irregularities are observed under safety and welfare head, prosecution is filed against defaulting employers in the courts. Details are at Annex-IV.

(d) & (e): Reforms in labour laws are an ongoing process to update legislative system to address the need of the hour and to make them more effective and contemporary to the emerging economic and industrial scenario. The Ministry has inter-alia taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety and Working Conditions, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws.

Lok Sabha Unstarred Q.No.480 for 06.02.2017 raised by Sh. Rahul Kaswan regarding "Welfare and Safety of Workers/Labourers".

Per 1000 distribution of workers aged 15 years and above by Industry Section based on NIC 2008 according to Usual Principal Status Approach(ps) for each State/UT

Rural+Urban		per 1000 distribution of workers by Industry Section NIC 2008																				
Sl. no	Name of State/UT/All India	A	B	C	D	E	F	G	H	I	J	K	L	M	N	O	P	Q	R	S	T	U
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23
1	Andhra Pradesh	577	6	84	4	2	74	75	44	18	7	7	2	5	4	16	33	¹¹ 2	24	4	-	
2	Arunachal Pradesh	622	2	40	12	1	24	116	7	16	1	6	-	1	68	15	57	7	0	2	4	-
3	Assam	488	3	47	2	3	75	137	38	12	4	7	1	6	20	27	77	¹³ 1	22	14		
4	Bihar	519	1	62	2	1	145	114	41	12	2	8	1	5	8	7	44	8	1	15	4	0
5	Chhattisgarh	745	1	37	2	1	51	55	14	9	3	7	1	3	7	11	35	7	0	9	3	-
6	Delhi	18	0	¹⁷⁵ 5	8	62	²³⁷ 93	26	33	40	13	48	62	48	47	³² 5	28	18	-			
7	Goa	67	5	156	3	8	100	139	98	88	6	16	2	16	62	¹⁰⁷ 47	46	0	15	20	-	
8	Gujarat	486	3	160	4	2	54	101	53	15	7	9	1	9	17	11	32	¹⁰ 1	16	6	-	
9	Haryana	361	0	101	6	4	139	116	55	6	17	18	9	20	20	32	54	²³ 3	14	2	-	
10	Himachal Pradesh	209	1	69	39	26	158	96	80	29	18	20	2	16	18	70	¹⁰⁴ 19	2	15	10	-	
11	Jamru & Kashmir	363	-	70	6	10	96	99	48	12	8	13	1	12	11	94	¹¹⁶ 30	-	9	3	-	
12	Jharkhand	351	27	77	1	3	156	136	60	10	3	21	0	8	20	14	74	¹⁰ 1	23	6	-	
13	Karnataka	493	3	118	2	2	67	¹⁰⁶ 43	20	18	10	3	11	16	13	39	9	1	15	8	-	
14	Kerala	216	3	117	3	1	149	139	¹⁰² 29	19	21	3	16	35	24	54	²⁷ 5	20	15	-		
15	Madhya Pradesh	547	2	62	2	1	158	87	25	11	4	6	2	9	9	11	32	8	1	17	6	-
16	Maharashtra	552	2	82	3	2	59	¹⁰⁶ 44	18	8	11	3	9	19	16	33	¹⁰ 2	12	9	-		
17	Manipur	431	1	79	1	-	65	145	54	31	4	1	-	2	11	88	55	¹³ 3	14	2	-	
18	Meqhalaya	652	29	22	0	8	62	51	31	6	1	4	0	4	9	29	59	9	1	8	13	-
19	Mizoram	551	1	44	1	2	37	100	19	12	1	0	2	8	49	66	58	²⁰ -	13	15	-	
20	Nagaland	582	3	16	1	2	28	71	23	3	3	4	0	1	30	¹²² 74	¹⁹ -	18	2	-		
21	Odisha	415	7	68	4	4	164	114	48	17	4	¹⁸ 0	4	20	20	61	¹⁰ 1	16	5	-		
22	Punjab	343	1	130	10	8	136	¹²¹ 51	17	10	15	6	15	13	26	50	¹⁶ 2	18	13	-		
23	Rajasthan	411	11	88	6	4	148	¹¹⁶ 57	18	6	10	3	7	8	14	62	¹¹ 2	15	2	-		
24	Sikkim	309	-	46	-	16	143	¹⁰⁸ 85	25	2	20	-	21	24	¹⁰⁴ 68	7	6	15	4			
25	Tamil Nadu	351	4	176	3	5	123	¹⁰⁴ 59	²¹ 19	¹⁵ 3	10	18	12	34	¹³ 2	21	10	-				
26	Telangana	540	5	95	2	1	78	84	51	12	20	¹¹ 2	9	10	10	31	¹¹ 1	16	12	-		
27	Tripura	343	-	48	-	-	258	105	75	6	1	6	-	1	8	52	55	¹¹ -	6	25	-	
28	Uttarakhand	377	2	85	5	7	112	120	43	37	5	13	2	5	28	35	84	¹⁹ 0	18	2	-	
29	Uttar Pradesh	452	2	113	2	3	152	104	45	12	5	8	1	9	15	11	37	8	2	16	4	-
30	West Bengal	369	4	184	2	4	107	111	56	18	6	7	2	12	21	18	32	¹¹ 4	15	18	-	
31	A & N Islands	238	12	24	11	8	218	90	¹¹³ 22	4	6	-	7	95	52	56	¹⁵ 3	20	6	-		
32	Chandigarh	31	3	110	-	9	205	117	59	3	27	0	5	24	²²⁴ 69	11	²⁴ 7	26	47	-		
33	Dadra & Nagar Haveli	235	11	369	9	12	85	86	72	13	0	9	1	1	7	28	41	¹⁵ -	5	-		
34	Daman & Diu	253	0	³⁰⁶ 3	-	66	115	57	66	14	20	-	8	40	12	18	8	5	8	3		
35	Lakshadweep	88	-	68	1	1	135	87	78	10	10	2	-	27	²⁶⁴ 21	¹²⁵ 48	2	31	3			
36	Puducherry	157	3	¹⁷⁵ 11	7	¹⁵⁵ 110	52	53	32	11	-	38	56	25	21	⁶⁹ 2	15	9				
	All India	457	4	¹⁰⁵ 3	3	113	106	49	16	8	11	2	9	16	17	43	¹¹ 2	16	8	0		

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Description of Industrial Group as per NIC 2008 Code

Section	Description
Section A	Agriculture, Forestry and fishing
Section B	Mining and quarrying
Section C	Manufacturing
Section D	Electricity, gas, steam and air conditioning supply
Section E	Water Supply; sewerage, waste management and remediation activities
Section F	Construction
Section G	Wholesale and retail trade; repair of motor vehicles and motorcycles
Section H	Transportation and storage
Section I	Accommodation and Food service activities
Section J	Information and communication
Section K	Financial and insurance activities
Section L	Real estate activities
Section M	Professional, scientific and technical activities
Section N	Administrative and support service activities
Section O	Public administration and defiance compulsory social security
Section P	Education
Section Q	Human health and social work activities
Section R	Arts, entertainment and recreation
Section S	Other service activities
Section T	Activities of households as employers; undifferentiated goods and services producing activities of households for own use
Section U	Activities of extraterritorial organizations and bodies

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As on 20.12.2016 (provisional)

Sl. No.	Name of the States/UTs.	No. of workers registered with the Board
1	Andhra Pradesh	1,584,819
2	Arunachal Pradesh	18,443
3	Assam	91,000
4	Bihar	774,993
5	Chhattisgarh	1,045,308
6	Goa	1,671
7	Gujarat	454,929
8	Haryana	663,000
9	Himachal Pradesh	108,642
10	J&K	316,098
11	Jharkhand	580,634
12	Karnataka	1,074,000
13	Kerala	1,451,927
14	Madhya Pradesh	2,653,163
15	Maharashtra	536,000
16	Manipur	48,000
17	Meghalaya	6,234
18	Mizoram	21,865
19	Nagaland	4,418
20	Odisha	1,783,757
21	Punjab	545,263
22	Rajasthan	1,315,000
23	Sikkim	24,638
24	Tamil Nadu	2,611,484
25	Telangana	892,991
26	Tripura	73,668
27	Uttar Pradesh	3,214,555
28	Uttarakhand	163,610
29	West Bengal	2,881,225
30	Delhi	364,974
31	A & N Island	13,344
32	Chandigarh	16,700
33	Dadra & Nagar Haveli	472
34	Daman and Diu	919
35	Lakshadweep	176
36	Puducherry	40,675
Total		25,378,595

ANNEX-III

**Lok Sabha Unstarred Q.No. 480 for 06.02.2017 raised by Sh. Rahul Kaswan
regarding “Welfare and Safety of Workers/Labourers”**

State/UT-wise details of Beedi Workers as on 30.06.2015

Sl.No.	Name & Region	Name of State/UT	Total
1.	Ahmedabad	Gujarat	42008
2.	Ajmer	Rajasthan	42813
3.	Allahabad	Uttar Pradesh	450228
4.	Bangalore	Karnataka	244412
5.	Bhubaneswar	Odisha	157753
6.	Hyderabad	Andhra Pradesh/ Telangana	412984
7.	Jabalpur	Madhya Pradesh	1054652
8.	Kolkata	West Bengal	1658401
9.		Tripura	13385
10.	Guwahati		9154
11.	Kannur	Kerala	32032
12.	Nagpur	Maharashtra	188550
		Goa	-
		Daman (UT)	-
		Dadra & Nagar Haveli (UT)	-
13.	Patna	Bihar	293916
14.	Raipur	Chhattisgarh	18757
15.	Tirunelveli	Tamil Nadu	79905
16.	Ranchi	Jharkhand	113408
	Total		4812358

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CONTRACT LABOUR (REGULATIONS & ABOLITIONS) ACT. 1 9 7 0

Particulars	2014-15	2015-16	2016-17 (up to Dec, 2016)
No. of Inspections conducted	4744	10593	5900
No. of Prosecution filed	3140	3411	2658

Building & Other Construction Workers (RE&CS) Act. 1996

Particulars	2014-15	2015-16	2016-17 (up to Dec, 2016)
No. of Inspections Conducted	694	2086	879
Prosecution filed in the court for violation of safety & welfare provision	460	108	155
